

C O N T E N T S

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<u>S U B J E C T</u>	<u>P A G E S</u>
OBSERVATION BY THE SPEAKER	2-4
Conduct of certain Member	
ORAL ANSWERS TO QUESTIONS	
*Starred Question No.561	5-8
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.562 to 580	9-85
Unstarred Question Nos. 6366 to 6595	86-468

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	469-488
LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE	489
MESSAGE FROM RAJYA SABHA	490
COMMITTEE ON GOVERNMENT ASSURANCES 5th to 7th Reports	490
STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS	
(i) 3 rd Report	502
(ii) Statements	502
BUSINESS ADVISORY COMMITTEE 16th Report	491
STATEMENTS BY MINISTERS	
(i) Status of implementation of the recommendations contained in the Chapter – III of 214 th Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the recommendations/observations contained in the 207 th Report of the Committee on Demands for Grants (2008-09) (Demand No.58) pertaining to the Department of Higher Education, Ministry of Human Resource Development.	492
Shri Kapil Sibal	
(ii) Status of implementation of the recommendations contained in the 36 th Report of the Standing Committee on Agriculture on Action Taken by the Government on the recommendations/observations contained in the 30 th Report of the Committee on Demands for Grants (2007-08), pertaining to the Ministry of Food Processing Industries.	493
Shri Subodh Kant Sahaye	

(iii) (a) Status of implementation of the recommendations contained in the 1st, 14th, 19th, and 31st Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), (2006-07), (2007-2008) and (2008-09), respectively, pertaining to the Ministry of Personnel, Public Grievances and Pensions. 494-496

(iii)(b) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on "Working of CBI", pertaining to the Ministry of Personnel, Public Grievances and Pensions. 497

Shri V. Narayasamy

(iv) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Coal and Steel on "Rehabilitation and Resettlement Policy by Coal India Limited", pertaining to the Ministry of Coal. 498

Shri Shriprakash Jaiswal

(v) Status of implementation of the recommendations contained in the 149th Report of the Standing Committee on Transport, Tourism and Culture on 'Development of Tourism Infrastructure and other Amenities for tourists during the Commonwealth Games, 2010', pertaining to the Ministry of Culture. 499

Shri V. Narayanasamy

MATTERS UNDER RULE 377

503-517

(i) Need to trace youths from Kerala who went missing while working in different sea vessels

Shri K.C. Venugopal

503-504

(ii) Need to increase the quota of kerosene for Andhra Pradesh

Shri Suresh Kumar Shetkar

505

- (iii) Need to ban illegal mining of Iron and Manganese ores in the country
Shri Sanjay Bhoi 506
- (iv) Need to upgrade the existing Post Office in Uthiramerur Panchayat in Kancheepuram district, Tamil Nadu
Shri P. Viswanathan 507
- (v) Need to undertake development of backward areas in cities in the country particularly in North East Delhi Parliamentary Constituency.
Shri Jai Prakash Agarwal 508
- (vi) Need to provide funds for relief and rehabilitation of people affected due to severe Storm in Barak valley and whole of Assam
Shri Lalit Mohan Suklabaidya 509
- (vii) Need to revamp the power system in Faizabad Parliamentary constituency, Uttar Pradesh under Accelerated Power Development Reforms Programme
Dr. Nirmal Khatri 510
- (viii) Need to set up CGHS dispensaries in Madhav Puram and Shatabdi Nagar in Meerut Parliamentary Constituency, Uttar Pradesh
Shri Rajendra Agarwal 511
- (ix) Need to ensure safety and security of workers living in 'Shramik Basti' in Naini Parliamentary Constituency, Allahabad
Shri Rewati Raman Singh 512

- (x) Need to undertake flood control measures to prevent annual floods in Uttar Pradesh
 Shri Bhishma Shankar *alias* Kushal Tiwari 513
- (xi) Need to re-open Sugar Mill at Hathua, district Gopalganj, Bihar
 Shri Purnmasi Ram 513
- (xii) Need to develop Colachel port in Kanyakumari, Tamil Nadu, as a major container port
 Shrimati J. Helen Davidson 514
- (xiii) Need to allocate power to Orissa from Central Pool
 Shri B. Mahtab 515
- (xiv) Need to take stringent action against persons indulging in the sale of expired drugs and putting the lives of patients at risk in Tamil Nadu
 Shri C. Rajendran 516
- (xv) Need to enhance the Minimum Support Price of Jute to Rs. 3000 per quintal and introduce new technology in the jute industry
 Shri Nripendra Nath Roy 517
- RE: CONDUCT OF MEMBERS IN THE HOUSE 518-522**
- DISCUSSION UNDER RULE 193 523-541**
 Need to lay down specific parameters for conducting the Census, 2011
Shri Ananth Kumar

ANNEXURE – I

Member-wise Index to Starred Questions	542
Member-wise Index to Unstarred Questions	543-547

ANNEXURE – II

Ministry-wise Index to Starred Questions	548
Ministry-wise Index to Unstarred Questions	549-550

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Wednesday, May 5, 2010/Vaisakha 15, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBSERVATION BY THE SPEAKER

Conduct of certain member

MADAM SPEAKER: Hon. Members, yesterday hon. Member, Shri Sudip Bandyopadhyay used certain words while reacting to some observations made by hon. Member, Shri Basu Deb Acharia. Those words and the manner in which they were said were quite unbecoming of a Member of the House. I disapprove of such conduct. I hope no Member of the House will again give an occasion for the Chair to make such an observation.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, he will have to apologize. ... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Why?

SHRI BASU DEB ACHARIA : This is not sufficient. He will have to apologize. He has to apologize for the words he has used. ... (*Interruptions*) No, Madam. How can I agree? ... (*Interruptions*) No, No. ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): The Chair has already given a ruling. What more do you want? ... (*Interruptions*)

MADAM SPEAKER: I am calling hon. Leader of the Opposition.

... (*Interruptions*)

DR. MURLI MANOHAR JOSHI (VARANASI): Madam, it is the contempt of the whole House. Therefore, it has to be remedied in the same manner and in a dignified manner. I think that with whatever little experience I have of parliamentary life, such things have never happened and such an insult of the House has never happened. So, with due respect to the hon. Member also, I wish and I request that he should tender an apology and apologize to the House and to

Shri Basu Deb Acharia for the misdemeanour which he showed yesterday. ...
(*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : Madam, I need not be taught by anybody as to how to behave in the Parliament. ... (*Interruptions*) I am also elected as a Member seven times both in the Lok Sabha and the Rajya Sabha. This is the proceedings of yesterday. I am carrying it. If any words in the proceedings can be proven as unparliamentary, I am prepared to apologize. I want to submit to the hon. Prime Minister, to Shri Pranab Mukherjee, our hon. Leader of the House, to Shrimati Sonia Gandhi, to hon. Shri Sharad Pawar and to everybody that if any of the word in the proceedings can be proven as unparliamentary, I am prepared to apologize, but beware of the offenders. Let a video clipping be shown. ...
(*Interruptions*)

SHRI BASU DEB ACHARIA: Why?

SHRI SUDIP BANDYOPADHYAY : If those are proven, they are the offenders..... (*Interruptions*) They have to apologize first. Offenders have to apologize first. ... (*Interruptions*)

SHRI BASU DEB ACHARIA: We want unconditional apology from him. ...
(*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : I will say that only to resolve and get silence. ... (*Interruptions*) That was done in a louder voice. To speak in a louder voice is not an unparliamentary practice. ... (*Interruptions*)

MADAM SPEAKER: Hon. Members, Shri Basu Deb Achariaji, and Shri Sudip Bandyopadhyayji, I have made my observation and after this I think we should now carry on with the Business of the House.

... (*Interruptions*)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Though I am not making any comparison, but I have seen many ugly scenes on the floor of the House in my 40 years in the Parliament. It is not that sometimes these things do not happen – tempers run high, sometimes we lose our tempers. I myself have on a

number of occasions apologized to the House. Therefore, we should not say that it is unprecedented or it has never happened. It is not like that. But whatever has happened, my respectful submission is that after the observations of the hon. Speaker, most respectfully I will request all the Members to accept it and let the matter be settled therewith. ... (*Interruptions*)

MADAM SPEAKER: Thank you very much.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : Why can he not tender an apology? He will have to tender an apology. ... (*Interruptions*)

MADAM SPEAKER: Now, Q. 561 – Shri Rajiv Ranjan Singh Alias Lalan Singh.



(Q. No. 561)

SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH (MUNGER): Sir, ...

(Interruptions)

11.05 hrs

At this stage, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: Shri Rajiv Ranjan Singh, please put the first supplementary.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

11.06 hrs

At this stage, Shri A. Sampath and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

MADAM SPEAKER: Nothing will go on record. Now, the Question Hour is to run. Hon. Members, please go back to your seats.

*(Interruptions) ... **

MADAM SPEAKER: Hon. Members, let us have the Question Hour. Everybody is demanding the Question Hour.

... (Interruptions)

MADAM SPEAKER: All the hon. Members are demanding the Question Hour. They want to ask questions. Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: Hon. Members, please go back to your seats.

... (Interruptions)

* Not recorded.

MADAM SPEAKER: All of them want to ask questions. In the Question Hour, everybody wants to put the questions. So, please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please look at them. Everybody wants to put the questions. Please go back to your seats.

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, for the last four days, they are raising the same issue which was already raised in the House.... (*Interruptions*) They are raising the same issue based on the report of only one newspaper. We all know what that newspaper is.... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.09 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Inder Singh Namdhari in the Chair)

MR. CHAIRMAN : Now Papers to be laid on the Table of the House.

... (Interruptions)

12.01 ¼ hrs

At this stage, Dr. Ram Chandra Dome and some other hon. Members came and stood on the floor near the Table.

12.01 ½ hrs.**PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): Sir, on behalf of Shri Prithviraj Chavan, I beg to
lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985:-
 - (i) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 219(E) in Gazette of India dated 29th March, 2010.
 - (ii) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 220(E) in Gazette of India dated 29th March, 2010.
 - (iii) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and

Members) Amendment Rules, 2010 published in Notification No. G.S.R. 221(E) in Gazette of India dated 29th March, 2010.

- (iv) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 222(E) in Gazette of India dated 29th March, 2010.
- (v) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 223(E) in Gazette of India dated 29th March, 2010.
- (vi) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 224(E) in Gazette of India dated 29th March, 2010.
- (vii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 225(E) in Gazette of India dated 29th March, 2010.
- (viii) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 226(E) in Gazette of India dated 29th March, 2010.

(Placed in Library, See No. LT-2418/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2007-2008, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2007-2008.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT-2419/15/10)

- (4) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 2010-2011.

(Placed in Library, See No. LT-2420/15/10)

- (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 2010-2011.

(Placed in Library, See No. LT-2421/15/10)

- (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy, for the year 2010-2011.

(Placed in Library, See No. LT-2422/15/10)

- (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 2010-2011.

(Placed in Library, See No. LT-2423/15/10)

- (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy, for the year 2010-2011.

(Placed in Library, See No. LT-2424/15/10)

- (5) A copy of the Notification No. G.S.R. 212(E) (Hindi and English versions) published in Gazette of India dated 29th March, 2010, appointing the 29th day of March, 2010, as the date on which the provisions of the Science and Engineering Research Board Act, 2008, shall come into force issued under sub-section (2) of Section (1) of the said Act.

(Placed in Library, See No. LT-2425/15/10)

- (6) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2009 published in Notification No. G.S.R. 893(E) in Gazette of India dated 11th December, 2009.
- (ii) The Indian Police Service (Pay) Sixth Amendment Rules, 2009 published in Notification No. G.S.R. 894(E) in Gazette of India dated 11th December, 2009.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2009 published in Notification No. G.S.R. 905(E) in Gazette of India dated 18th December, 2009.
- (iv) The Indian Forest Service (Pay) Eighth Amendment Rules, 2009 published in Notification No. G.S.R. 906(E) in Gazette of India dated 18th December, 2009.

- (v) The Indian Forest Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2009 published in Notification No. G.S.R. 907(E) in Gazette of India dated 18th December, 2009.
- (vi) The Indian Forest Service (Pay) Ninth Amendment Rules, 2009 published in Notification No. G.S.R. 908(E) in Gazette of India dated 18th December, 2009.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2009 published in Notification No. G.S.R. 909(E) in Gazette of India dated 18th December, 2009.
- (viii) The Indian Forest Service (Pay) Tenth Amendment Rules, 2009 published in Notification No. G.S.R. 910(E) in Gazette of India dated 18th December, 2009.
- (ix) The Indian Forest Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2009 published in Notification No. G.S.R. 911(E) in Gazette of India dated 18th December, 2009.
- (x) The Indian Forest Service (Pay) Eleventh Amendment Rules, 2009 published in Notification No. G.S.R. 912(E) in Gazette of India dated 18th December, 2009.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2010 published in Notification No. G.S.R. 71(E) in Gazette of India dated 10th February, 2010.
- (xii) The Indian Administrative Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 72(E) in Gazette of India dated 10th February, 2010.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2010 published in Notification No. G.S.R. 190(E) in Gazette of India dated 12th March, 2010.

- (xiv) The Indian Administrative Service (Pay) Third Amendment Rules, 2010 published in Notification No. G.S.R. 191(E) in Gazette of India dated 12th March, 2010.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2010 published in Notification No. G.S.R. 227(E) in Gazette of India dated 30th March, 2010.
- (xvi) The Indian Police Service (Pay) Second Amendment Rules, 2010 published in Notification No. G.S.R. 228(E) in Gazette of India dated 30th March, 2010.
- (xvii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2010 published in Notification No. G.S.R. 229(E) in Gazette of India dated 30th March, 2010.
- (xviii) The Indian Police Service (Pay) Third Amendment Rules, 2010 published in Notification No. G.S.R. 230(E) in Gazette of India dated 30th March, 2010.
- (xix) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2010 published in Notification No. G.S.R. 231(E) in Gazette of India dated 30th March, 2010.
- (xx) The Indian Police Service (Pay) Fourth Amendment Rules, 2010 published in Notification No. G.S.R. 232(E) in Gazette of India dated 30th March, 2010.
- (xxi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2010 published in Notification No. G.S.R. 233(E) in Gazette of India dated 30th March, 2010.
- (xxii) The Indian Police Service (Pay) Fifth Amendment Rules, 2010 published in Notification No. G.S.R. 234(E) in Gazette of India dated 30th March, 2010.

- (xxiii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2010 published in Notification No. G.S.R. 235(E) in Gazette of India dated 30th March, 2010.
- (xxiv) The Indian Police Service (Pay) Sixth Amendment Rules, 2010 published in Notification No. G.S.R. 236(E) in Gazette of India dated 30th March, 2010.
- (xxv) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2010 published in Notification No. G.S.R. 237(E) in Gazette of India dated 30th March, 2010.
- (xxvi) The Indian Police Service (Pay) Seventh Amendment Rules, 2010 published in Notification No. G.S.R. 238(E) in Gazette of India dated 30th March, 2010.
- (xxvii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2010 published in Notification No. G.S.R. 239(E) in Gazette of India dated 30th March, 2010.
- (xxviii) The Indian Police Service (Pay) Eighth Amendment Rules, 2010 published in Notification No. G.S.R. 240(E) in Gazette of India dated 30th March, 2010.
- (xxix) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2010 published in Notification No. G.S.R. 241(E) in Gazette of India dated 30th March, 2010.
- (xxx) The Indian Police Service (Pay) Ninth Amendment Rules, 2010 published in Notification No. G.S.R. 242(E) in Gazette of India dated 30th March, 2010.
- (xxxi) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2010 published in Notification No. G.S.R. 243(E) in Gazette of India dated 30th March, 2010.

- (xxxii) The Indian Police Service (Pay) Tenth Amendment Rules, 2010 published in Notification No. G.S.R. 244(E) in Gazette of India dated 30th March, 2010.
- (xxxiii) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2010 published in Notification No. G.S.R. 245(E) in Gazette of India dated 30th March, 2010.
- (xxxiv) The Indian Police Service (Pay) Eleventh Amendment Rules, 2010 published in Notification No. G.S.R. 246(E) in Gazette of India dated 30th March, 2010.
- (xxxv) The Indian Police Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2010 published in Notification No. G.S.R. 247(E) in Gazette of India dated 30th March, 2010.
- (xxxvi) The Indian Police Service (Pay) Twelfth Amendment Rules, 2010 published in Notification No. G.S.R. 248(E) in Gazette of India dated 30th March, 2010.
- (xxxvii) The Indian Police Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 2010 published in Notification No. G.S.R. 249(E) in Gazette of India dated 30th March, 2010.
- (xxxviii) The Indian Police Service (Pay) Thirteenth Amendment Rules, 2010 published in Notification No. G.S.R. 250(E) in Gazette of India dated 30th March, 2010.
- (xxxix) The Indian Police Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 251(E) in Gazette of India dated 30th March, 2010.
- (xl) The Indian Police Service (Pay) Fourteenth Amendment Rules, 2010 published in Notification No. G.S.R. 252(E) in Gazette of India dated 30th March, 2010.

- (xli) The Indian Administrative Service (Pay) Second Amendment Rules, 2010 published in Notification No. G.S.R. 102(E) in Gazette of India dated 25th February, 2010.
- (xlii) The Indian Police Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 172(E) in Gazette of India dated 3rd March, 2010.
- (xliii) The Indian Forest Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 173(E) in Gazette of India dated 3rd March, 2010.
- (xliv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2010 published in Notification No. G.S.R. 298(E) in Gazette of India dated 8th April, 2010.
- (xlv) The Indian Police Service (Pay) Fifteenth Amendment Rules, 2010 published in Notification No. G.S.R. 299(E) in Gazette of India dated 8th April, 2010.
- (xlvi) The Indian Forest Service (Pay) Second Amendment Rules, 2010 published in Notification No. G.S.R. 300(E) in Gazette of India dated 8th April, 2010.

(Placed in Library, See No. LT-2426/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): Sir, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 38 of the Biological Diversity Act, 2002:-
 - (i) G.S.R. 769(E) published in Gazette of India dated 7th April, 2010 notifying the species of plants and animals, mentioned therein, which are on the verge of extinction in the State of West Bengal.

- (ii) G.S.R. 770(E) published in Gazette of India dated 7th April, 2010 notifying the species of plants and animals, mentioned therein, which are on the verge of extinction in the State of Goa.

(Placed in Library, See No. LT-2427/15/10)

- (2) A copy each of the following Notifications (Hindi and English versions) issued under various sections of the Environment (Protection) Act, 1986:-

- (i) G.S.R. 2154(E) published in Gazette of India dated the 24th August, 2009, regarding Sand Mining in Andaman and Nicobar Islands.
- (ii) G.S.R. 342(E) published in Gazette of India dated the 12th February, 2010, regarding Sand Mining in Andaman and Nicobar Islands.
- (iii) G.S.R. 116(E) published in Gazette of India dated the 19th January, 2010, regarding Andhra Pradesh Coastal Zone Management Authority.
- (iv) G.S.R. 61(E) published in Gazette of India dated the 12th January, 2010, regarding Andaman and Nicobar Islands Coastal Zone Management Authority.
- (v) G.S.R. 3250(E) published in Gazette of India dated the 21st December, 2009, regarding Daman and Diu Coastal Zone Management Authority.
- (vi) G.S.R. 3251(E) published in Gazette of India dated the 21st December, 2009, regarding Lakshadweep Coastal Zone Management Authority.
- (vii) G.S.R. 2294(E) published in Gazette of India dated the 9th September, 2009, regarding Karnataka Coastal Zone Management Authority.
- (viii) G.S.R. 661(E) published in Gazette of India dated the 23rd March, 2010, authorizing Bihar State Ganga River Conservation Authority or any authority or officer authorized by such Authority for the

purpose of filing complaint for taking cognizance of any offence under the Environment (Protection) Act, 1986.

- (ix) G.S.R. 662(E) published in Gazette of India dated the 23rd March, 2010, delegating the power to the Bihar State Ganga River Conservation Authority subject to the condition that the Authority shall require any person or officer or other authority to furnish to such Authority any reports, returns, statistics, accounts and other information in relation to its functions under the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT-2428/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-2429/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT-2430/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2005-2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT-2431/15/10)

(7) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabha :-

THIRTEENTH LOK SABHA

1 Statement No. XXIX Fifth Session, 2000
(Placed in Library, See No. LT-2432/15/10)

2 Statement No. XLVII Sixth Session, 2001
(Placed in Library, See No. LT-2433/15/10)

FOURTEENTH LOK SABHA

3 Statement No. XXIX Twelfth Session, 2003
(Placed in Library, See No. LT-2434/15/10)

4 Statement No. XXI Fourth Session, 2005
(Placed in Library, See No. LT-2435/15/10)

5 Statement No. XIV Ninth Session, 2006
(Placed in Library, See No. LT-2436/15/10)

6 Statement No. XIII Tenth Session, 2007
(Placed in Library, See No. LT-2437/15/10)

- 7 Statement No. XI Eleventh Session, 2007
(Placed in Library, See No. LT-2438/15/10)
- 8 Statement No. X Twelfth Session, 2007
(Placed in Library, See No. LT-2439/15/10)
- 9 Statement No. VIII Thirteenth Session, 2008
(Placed in Library, See No. LT-2440/15/10)
- 10 Statement No. VI Fourteenth Session, 2008
(Placed in Library, See No. LT-2441/15/10)
- 11 Statement No. V Fifteenth Session, 2009
(Placed in Library, See No. LT-2442/15/10)

FIFTEENTH LOK SABHA

- 12 Statement No. IV Second Session, 2009
(Placed in Library, See No. LT-2443/15/10)
- 13 Statement No. II Second Session, 2010
(Placed in Library, See No. LT-2444/15/10)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2008-2009.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT-2445/15/10)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2008-2009.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT-2446/15/10)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2008-2009.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library, See No. LT-2447/15/10)

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2008-2009.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (Placed in Library, See No. LT-2448/15/10)
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2008-2009.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (Placed in Library, See No. LT-2449/15/10)
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2008-2009.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (Placed in Library, See No. LT-2450/15/10)

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(Placed in Library, See No. LT-2451/15/10)

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2008-2009.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(Placed in Library, See No. LT-2452/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-2453/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT-2454/15/10)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT-2455/15/10)

- (7) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2007-2008, together with Audit Report thereon.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT-2456/15/10)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2006-2007.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT-2457/15/10)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology Surat, Surat, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology Surat, Surat, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology Surat, Surat, for the year 2008-2009.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT-2458/15/10)

(13) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2007-2008, together with Audit Report thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT-2459/15/10)

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2008-2009.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT-2460/15/10)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jalandhar, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jalandhar, for the year 2008-2009.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT-2461/15/10)

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Educational Consultants (India) Limited, Noida, for the year 2008-2009.
- (ii) Annual Report of the Educational Consultants (India) Limited, Noida, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (Placed in Library, See No. LT-2462/15/10)
- (21) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2008-2009, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (Placed in Library, See No. LT-2463/15/10)
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2008-2009.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (Placed in Library, See No. LT-2464/15/10)
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2008-2009.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
(Placed in Library, See No. LT-2465/15/10)
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Directorate DPI Campus, Chennai, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Project Directorate DPI Campus, Chennai, for the year 2008-2009.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
(Placed in Library, See No. LT-2466/15/10)
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2008-2009.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
(Placed in Library, See No. LT-2467/15/10)
- (31) A copy of the All India Council for Technical Education (Prevention and Prohibition of Ragging in Technical Institutions, Universities including

- Deemed to be Universities imparting technical education) Regulations, 2009 (Hindi and English versions) published in the Notification No. F. No. 37-3/Legal/AICTE/2009 in Gazette of India dated the 15th July, 2009, under Section 24 of the All India Council for Technical Education Act, 1987.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(Placed in Library, See No. LT-2468/15/10)

- (33) A copy of the National Institutes of Technology (Council) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 138 in Gazette of India dated the 26th September, 2009, under sub-section (1) of Section 34 of the National Institutes of Technology Act, 2007.

(Placed in Library, See No. LT-2469/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES
(SHRI VINCENT H. PALA): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-2470/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT-2471/15/10)

12.02 hrs.**LEAVE OF ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE**

MR. CHAIRMAN : The Committee on Absence of Members from the sittings of the House in their First Report presented to the House on 4.5.2010 have recommended that leave of absence be granted to ten Members as indicated in the Report.

1.	Shri Kameshwar Baitha	19.11.2009 to 21.12.2009	
2.	Shri Gajanan Babar	30.11.2009 to 14.12.2009	
3.	Shri Yashwant Sinha	19.11.2009 to 8.12.2009	
4.	Shri Shivaji Adhalrao Patil	5.12.2009 to 21.12.2009	
5.	Shri Kabir Suman	26.02.2010 to 16.03.2010	
6.	Shri Baliram Kashyap	22.02.2010 to 07.05.2010	
7.	Shri Shibu Soren	19.11.2009 to 21.12.2009 and 22.02.2010 to 16.03.2010	
8.	Shri Ramakant Yadav	19.11.2009 to 21.12.2009 22.02.2010 to 16.03.2010 and 15.04.2010 to 21.04.2010 22.04.2010 to 07.05.2010	Condoned Granted
9.	Shri K. Chandrasekhar Rao	19.11.2009 to 21.12.2009 and 22.02.2010 to 16.03.2010	
10.	Shri S.K. Bwiswmuthiary	10.03.2010 to 16.03.2010 And 12.04.2010 to 26.04.2010	

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: Leave is granted. The Members will be informed accordingly.

12.02 ¼ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2010, which was passed by the Lok Sabha at its sitting held on the 29th April, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.02 ½ hrs.

**COMMITTEE ON GOVERNMENT ASSURANCES
5th to 7th Reports**

SHRIMATI MANEKA GANDHI (AONLA): Sir, I beg to present the following Reports (Hindi and English versions):-

- (1) Fifth Report on pending assurances pertaining to Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Sixth and Seventh Reports on requests for dropping of assurances.

MR. CHAIRMAN : Item No. 9

Shri Aruna Kumar Vundavalli - Not present

Shri Mukesh B. Gadhvi - Not present

Item No. 10

Shri Anuna Kumar Vundavalli - Not present

Shri Mukesh B. Gadhvi - Not present

12.03 hrs.

**BUSINESS ADVISORY COMMITTEE
16th Report**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to present the Sixteenth Report of the Business Advisory Committee.

STATEMENTS BY MINISTERS

12.03 ¼ hrs.

(i) Status of implementation of the recommendations contained in the Chapter – III of 214th Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the recommendations/observations contained in the 207th Report of the Committee on Demands for Grants (2008-09) (Demand No.58) pertaining to the Department of Higher Education, Ministry of Human Resource Development.*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, in pursuance of rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated September 1, 2004, I beg to lay the Statement on the status of implementation of the recommendations contained in Chapter-III of the Two Hundred and Fourteenth Report on Action Taken by the Government on the recommendations/ observations contained in the Two Hundred and Seventh Report on Demands for Grants 2008-09 (Demand No.58) of the Department of Higher Education (Ministry of Human Resource Development).

The Standing Committee on HRD examined the Demands for Grants of the Department of Higher Education (Ministry of Human Resource Development) for the year 2008-09 and presented their Two Hundred and Seventh Report on the Table of Lok Sabha on 17th April, 2008.

The Standing Committee on HRD came out with the 214th Report on Action Taken by Government on the recommendations/ observations contained in the 207th Report on Demands for Grants 2008-09 (Demand No.58) of the Department of Higher Education (Ministry of Human Resource Development). The 214th Report contains 04 Chapters. Out of the 4 Chapters of the 214th Report, Chapter III of the Report contains Recommendations/ Observations in respect of which replies of the Government have not been accepted by the Committee and require further comments/ ATN of the Ministry of Human Resource Development.

* Laid on the Table and also placed in Library, See No. LT. 2472/15/10.

I lay herewith the status of implementation/ Action Taken Note on the recommendations made in Chapter III of the 214th Report on the Table of the House.

12.03 ½ hrs.

(ii) Status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Agriculture on Action Taken by the Government on the recommendations/observations contained in the 30th Report of the Committee on Demands for Grants (2007-08), pertaining to the Ministry of Food Processing Industries.*

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): Sir, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Agriculture on Action Taken by the Government on the recommendations/observations contained in the 30th Report of the Committee on Demands for Grants (2007-08), pertaining to the Ministry of Food Processing Industries.

* Laid on the Table and also placed in Library, See No. LT. 2473/15/10.

12.03 ¾ hrs.

(iii) Status of implementation of the recommendations contained in the 1st, 14th, 19th, and 31st Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), (2006-07), (2007-2008) and (2008-09), respectively, pertaining to the Ministry of Personnel, Public Grievances and Pensions.*

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): Sir, on behalf of Shri Prithviraj Chavan, I beg to lay the following statements.

Sir, the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has already been informed on 16.12.2009 that out of the above 25 recommendations, 23 recommendations had already been implemented or no further action remains to be taken on them. In regard to the remaining 2 recommendations, Sir, with your permission I lay one Statement on the Table of the House which indicate the status as on 28.02.2010 on these recommendations. Statement No. I indicates the position regarding these two recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

Sir, with your kind permission I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2006-07) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has also been informed on 16.12.2009 that out of these, 42 recommendations had already been implemented or no further action remained to be taken on them. In

* Laid on the Table and also placed in Library, See No. LT. 2474/15/10.

regard to the remaining 6 recommendations, Sir, with your permission I lay 2 Statements on the Table of the House which indicate the status as on 28.02.2010 of these recommendations. Statement No. II indicates the position regarding two of these recommendations which have since been implemented. Statement No.III lists the status of remaining four recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

Sir, with your kind permission I further state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. This hon. House has also been informed on 16.12.2009 that out of these, 61 recommendations had already been implemented or no further action remained to be taken on them.

In regard to the remaining 13 recommendations, Sir, with your permission I lay 2 Statements on the Table of the House which indicate the status as on 28.02.2010 of these recommendations. Statement No. IV indicates the position regarding 2 of these recommendations which have since been implemented. Statement No.V lists the status of remaining 11 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by the Ministry of Personnel, Public Grievances & Pensions.

Sir, with your kind permission I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III, IV & V, on the Action Taken Replies of the Government on the recommendations contained in the 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions.

The Chapter-III of the 31st Report contains 11 recommendations. This Hon'ble House has already been informed on 16.12.2009 that out of the above 11 recommendations, 10 recommendations had already been implemented or no further action remains to be taken on them. In regard to the remaining 1

recommendation, Sir, with your permission I lay one Statement on the Table of the House which indicate the status as on 28.02.2010 on this recommendation. Statement No.VI indicates the position regarding this one recommendation which is at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

The Chapter-IV of the 31st Report contains 36 recommendations. This Hon'ble House has already been informed on 16.12.2009 that out of the above 36 recommendations, 26 recommendations had already been implemented or no further action remains to be taken on them. In regard to the remaining 10 recommendations, Sir, with your permission, I lay two Statements on the Table of the House, i.e. Statement No.VII and Statement No.VIII which indicate status as on 28.02.2010 of these recommendations. The Statement No. VII indicates the status of 5 recommendations which have either been implemented and no further action is envisaged on the same. Statement No. VIII lists the status of the remaining 5 recommendations which are being implemented.

The Chapter-V contains 1 recommendation. Sir, with your permission, I lay Statement-IX on the Table of the Houses which indicate status of the same as on 28.02.2010 which envisages no further action by this Ministry.



12.04 hrs.

(iv) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on “Working of CBI”, pertaining to the Ministry of Personnel, Public Grievances and Pensions.*

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): Sir, on behalf of Shri Prithviraj Chavan, I lay the following statement.

The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made several recommendations in its 24th Report on “Working of CBI”. The recommendations inter-alia, are about strengthening the infrastructure, resources, vacancies/manpower, improving the recruitment process, skills and facilities of CBI officers and expeditious disposal of cases from investigation and trial etc.

Sir, some of the recommendations have already been implemented or no further action remains to be taken on them. However, in respect of some other recommendations, though the Government is keen and have taken earnest steps, their implementation may take some time. Sir, with your permission, I lay a Statement on the Table of the House, which indicates the status as on 26.4.2010 on these recommendations. The Statement shows how the recommendations have been implemented and in other cases the steps taken by the Government to implement the same and the present status of their implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

* Laid on the Table and also placed in Library, See No. LT. 2474/15/10.

12.05 hrs.

(v) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Coal and Steel on “Rehabilitation and Resettlement Policy by Coal India Limited”, pertaining to the Ministry of Coal.*

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay a statement on the status of implementation of recommendations contained in the 35th Report of Parliamentary Standing Committee on Coal and Steel in pursuance of Direction 73 A of the hon. Speaker, Lok Sabha issued vide Lok Sabha Parliamentary Bulletin - Part II, dated September 01, 2004.

The 35th Report of the Standing Committee on Coal and Steel (14th Lok Sabha) was presented to the Lok Sabha on 21ST October, 2008. Action taken statements on the recommendations /observations contained in the report of the Committee had been sent to the Standing Committee on Coal and Steel on 19 February, 2009.

There are 10 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the Formulation of Rehabilitation and Resettlement Policy by Coal India Limited.

The present status of implementation of the various recommendations made by the Committee is indicated in the annexure to my statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT. 2475/15/10.

12.06 hrs.

(vi) Status of implementation of the recommendations contained in the 149th Report of the Standing Committee on Transport, Tourism and Culture on 'Development of Tourism Infrastructure and other Amenities for tourists during the Commonwealth Games, 2010', pertaining to the Ministry of Culture.*

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, I beg to lay a Statement on the status of implementation of recommendations contained in one hundred and forty-ninth Report of the Parliamentary Standing Committee on Transport, Tourism and Culture relating to development of tourism infrastructure and other amenities for tourists during the Commonwealth Games. 2010 in pursuance of Lok Sabha Bulletin Part-II dated 28th September, 2004, which reads as under:

2. "The Minister concerned shall make once in six months a statement in the House regarding the status of implementation of recommendations contained in the Report of Lok Sabha with regard to his/her Ministry".

3. The Standing Committee on Transport, Tourism and Culture presented their 149th Report on the development of tourism infrastructure and other amenities for tourists during the Commonwealth Games, 2010 on 24th February, 2009. (The report was presented to the Rajya Sabha on 24th February, 2009).

4. Mr. Chairman Sir, in its Report the Standing Committee made 95 recommendations in all. Out of 95 Recommendations/Observations made by the Committee, this Ministry has accepted all recommendations. The Action Taken Report on the Recommendations of the Committee are contained in its 149th Report.

* Laid on the Table and also placed in Library, See No. LT. 2476/15/10.

5. I also lay on the Table of the House the present status of implementation of each recommendation as Annexure.

... (*Interruptions*)

MR. CHAIRMAN : The House will now take up Item No. 16. Shri Gurudas Dasgupta.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Sir, I cannot do it this way...

(*Interruptions*)

MR. CHAIRMAN: Will you kindly listen to the hon. Minister of Parliamentary Affairs?

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, they are his Comrades. He should ask them to allow him to speak... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

12.07 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.*The Lok Sabha re-assembled at Fourteen of the Clock**(Mr. Deputy Speaker in the Chair)*

श्रीमती सुषमा स्वराज (विदिशा): उपाध्यक्ष महोदय, मैं एक मिनट कुछ कहना चाहती हूँ। ...(व्यवधान)

श्री लालू प्रसाद (सारण): उपाध्यक्ष महोदय, नियम 193 के अन्तर्गत लिये जाने वाले विषय का क्या हुआ? ...(व्यवधान)

श्रीमती सुषमा स्वराज : लालू जी, वह विषय अभी लेंगे। ...(व्यवधान)

उपाध्यक्ष महोदय : अभी पेपर ले करना बाकी है। उसे खत्म करने के बाद हम इस विषय को लेंगे। यह एक मिनट में हो जायेगा।

...(व्यवधान)

श्रीमती सुषमा स्वराज : उपाध्यक्ष महोदय, आप पहले पेपर ले करवा लीजिए, उसके बाद मुझे कुछ कहना है। ...(व्यवधान)

14.01hrs

PAPERS LAID ON THE TABLE – Contd.

उपाध्यक्ष महोदय : Items 8 & 9 - Papers to be laid. - Shri Mukesh B. Gadhvi

14.01 hrs.

**STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
(i) 3rd Report**

SHRI MUKESH BHAIRAVDANJI GADHVI (BANASKANTHA): I beg to present the Third Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2009-10) on action taken by the Government on the recommendations contained in the 25th Report (14th Lok Sabha) on the subject “Marketing, Supply, Distribution, Dealerships and Pricing of Kerosene and other Petroleum Products”.

(ii) Statements

SHRI MUKESH BHAIRAVDANJI GADHVI (BANASKANTHA): I beg to lay on the Table the Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2009-10) showing further action taken by the Government on the recommendations contained in Chapter I and Chapter V of the following Reports of the Committee: -

(1) 21st Report (14th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 17th Report of the Committee on ‘Strategy for Development of Alternative Sources of Oil and Gas’.

(2) 22nd Report (14th Lok Sabha) on Action Taken by the Government on the recommendations contained in the 20th Report of the Committee on ‘Demands for Grants (2008-09)’.

14.02 hrs.

MATTERS UNDER RULE 377*

MR. DEPUTY-SPEAKER: Hon. Members, matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous to lay them may personally hand over slips at the Table in the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to trace youths from Kerala who went missing while working in different sea vessels

SHRI K.C. VENUGOPAL (ALAPPUZHA): Since March 2009, mourning of the three mothers of Kerala is feeling pitiable and downhearted for the entire State. It is regarding the missing of three youths from Kerala during service as employees in cargo vessels. The three cases happened in ships in different sea limits. Mr. Febin, one of the missing, was an employee in Anglo Eastern Ship Management India Pvt Ltd named M.V.Acx Pearl of Panama Flag, as Deck cadet and after four days of joining he vanished in mysterious conditions from the ship in April 2009. He belongs to my constituency and many complaints were made with the different authorities to find out his whereabouts but in vain. The next case is about the missing of Mr. Pradeep Raj, S/o Mr. Nagesha Chettiyar, who is a native of Kasergode district, who disappeared from the ship at Hawaii Island area while their ship was heading to China from Panama. He was a brilliant student and the entire family was dependent upon him for survival. Earlier, Sanaj

* Treated as laid on the Table.

Gangadharan, an engineer from Kozhikode, was reported missing on March 8, 2009. Mr. Sanjay lost from Indian vessel namely M.T. Ratna Uruva. But in these three cases there were no progress in the enquiry and no hopeful information have been given to their relatives so far. So, the Government should ensure proper enquiry through the concerned Ministries and find out them as early as possible, as the relatives of all the missing persons are in agony since a long time.

(ii) Need to increase the quota of kerosene for Andhra Pradesh

SHRI SURESH KUMAR SHETKAR (ZAHEERABAD): I would like to draw the kind attention of the august House regarding the need to allocate more kerosene to Andhra Pradesh in view of the huge demand from the people.

The poor people of the State of Andhra Pradesh are completely depended on the use of kerosene in their daily day-to-day life for various needs. During the last few months, the Ministry is allocating 55,382 litres of kerosene to Andhra Pradesh. But for the month of May this year, only 49,644 litres of Kerosene was allotted. It means that nearly 6000 litres of Kerosene allocation was reduced. Due to this, the Government of Andhra Pradesh has decided to reduce the Kerosene supply from 8 litres to 6 litres to the people for the current month of May. It is worth mentioning here that in the year 2005, the people used to get 23 litres of kerosene. But in the month of January this year, it was 10 litres, and in March, it was 8 litres. Now, in the month of May, it came to 6 litres per month. Lakhs of people have no gas connections in Andhra Pradesh and if the Government goes ahead with such decision, poor people will be put to many hardships in their daily day-to-day life. So, there is a dire need to increase the kerosene quota to Andhra Pradesh immediately.

I, therefore, request the concerned Hon'ble Minister to allocate more kerosene to Andhra Pradesh immediately.

(iii) Need to ban illegal mining of Iron and Manganese ores in the country

SHRI SANJAY BHOI (BARGARH): Large scale illegal mining of Iron and Manganese Ore in the region of Bihar, West Bengal, Chhattisgarh and Orissa has caused huge loss of revenue to the Government besides causing damage to Environment. The State Governments of various states have failed to stop this practice. The Central Government is required to get this matter investigated through National Investigation Agency and Environmental experts.

(iv)Need to upgrade the existing Post Office in Uthiramerur Panchayat in Kancheepuram district, Tamil Nadu

SHRI P. VISWANATHAN (KANCHEEPURAM): Uthiramerur Panchayat in Kancheepuram district, Tamil Nadu is area-wise very large and is having a population of more than 10,000 people. Since British regime, Branch Post Office was functioning there and large number of temples under Hindu Religious Control Board, primary schools, Electric Sub Station, Agricultural Cooperative Bank, Milk Producers' Cooperative Bank, Branch Library and other important offices are also located there. The existing old Post Office at Uthiramerur is serving large number of traders, agriculturists and students and in pursuant of their long pending demand to open a Regular Sub Office in their Village, an EDSO started functioning.

However, it is learnt that since 26-02-2010, the facilities are not available and it remained only as a Branch Post Office. This has greatly affected the villagers more particularly sending of answer sheets of Board Examinations of 10 +2 and it has to be sent from the neighbouring village post office which is five KMs away.

As Perunagar is having all infrastructural facilities, I humbly request the Hon'ble Minister to issue necessary directions to upgrade and allow functioning of the Post Office as a Regular Sub Office and do the needful.

(v) Need to undertake development of backward areas in cities in the country particularly in North East Delhi Parliamentary Constituency.

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): देश में विकास की दृष्टि से कुछ क्षेत्र अति विकसित हैं और कुछ अत्यधिक पिछड़े हुए हैं। यही स्थिति देश के महानगरों - दिल्ली, मुंबई, कोलकाता, चैन्नई इत्यादि की भी है। इन महानगरों के कुछ क्षेत्र अति विकसित हैं तो कुछ क्षेत्र अति पिछड़े हुए भी हैं। आज आवश्यकता इस बात की है कि महानगरों के पिछड़े हुए क्षेत्रों का वरीयता के आधार पर तीव्र गति से सर्वांगीण विकास करके उन्हें भी विकसित क्षेत्रों के समकक्ष लाया जाये, जिससे इन क्षेत्रों के लोग भी मुख्य धारा से जुड़ सकें।

वर्तमान में दिल्ली सहित विभिन्न महानगरों में करोड़ों लोग अमानवीय दशाओं में पिछड़े क्षेत्रों में रहे हैं। इन क्षेत्रों में पेयजल, विद्युत, सड़क, सफाई और स्वास्थ्य सेवाओं जैसी मूल सुविधायें उपलब्ध नहीं हैं तथापि लोगों के पास ऐसे पिछड़े क्षेत्रों में रहने के सिवाय कोई चारा नहीं है। महानगरों में लोग रोजगार की तलाश में बड़ी संख्या में प्रवास करते हैं। निर्धनता इन लोगों को पिछड़े क्षेत्रों में रहने के लिए विवश कर देती है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह देश के महानगरों के विशेषकर दिल्ली के उत्तर-पूर्वी संसदीय क्षेत्र के पिछड़े क्षेत्रों को अपने अधीन लेकर उनके सर्वांगीण विकास हेतु वहां पर व्यय होने वाली धनराशि स्वयं वहन करे और व्यय की जाने वाली राशि को सीधे भिजवाकर इन क्षेत्रों का समुचित विकास तत्परता के साथ करायें एवं इसके लिए समुचित विधान बनाये जाने हेतु भी आवश्यक कदम उठायें।

(vi) Need to provide funds for relief and rehabilitation of people affected due to severe Storm in Barak valley and whole of Assam

SHRI LALIT MOHAN SUKLABAIDYA (KARIMGANJ): Mere a cyclone could isolate Barak Valley from the rest of India by disrupting the only road link N.H. No. 44. This happened a few days back when a severe thunder storm followed by heavy shower hit Barak Valley repeatedly. This storm damaged huge number of houses. People lost their belongings, properties and huge quantity of paddy. Fisheries overflow with rain water. They incurred loss in fisheries. In addition to this, many of them also lost livestock. Since, last 5 days there is no water supply and electricity as the electric installations collapsed by the cyclone. Affected people are passing their days in inhuman conditions in different parts of Karimganj and Hailakandi districts. In Sonbil area which is flooded with rain water, thousands of hectares of paddy land were submerged. In karimganj district alone the loss of property is estimated about Rs 15 crores. Similarly Guwahati and other parts of Assam were hit by thunder storm accompanied by heavy shower. A number of people lost their lives and thousands of people lost their houses. There is no electricity and water supply. People need immediate relief in the affected areas in all over Assam.

I urge upon the Government to take immediate action in the matter by providing adequate funds to the State for relief and rehabilitation of the affected people of Barak Valley and whole of Assam.

(vii) Need to revamp the power system in Faizabad Parliamentary constituency, Uttar Pradesh under Accelerated Power Development Reforms Programme

डॉ. निर्मल खत्री (फ़ैजाबाद): मैं आपके माध्यम से केन्द्र सरकार के विद्युत मंत्रालय का ध्यान अपने लोक सभा क्षेत्र फ़ैजाबाद, (उत्तर प्रदेश) की निम्न समस्या की ओर आकृष्ट करना चाहता हूँ।

जनपद फ़ैजाबाद की 2 प्रमुख नगरपालिका जुड़वा शहर अयोध्या-फ़ैजाबाद में विद्युत वितरण की व्यवस्था पुराने जर्जर विद्युत तारों आदि के कारण आये दिन बाधित होती रहती है। अयोध्या शहर एक प्रमुख तीर्थ स्थली व फ़ैजाबाद शहर, जनपद व मंडल का मुख्यालय है। इसी तरह से रूदौली नगरपालिका शहरी क्षेत्र प्रमुख अल्पसंख्यक बाहुल्य नगर है।

कृपया केन्द्र सरकार विद्युत मंत्रालय की योजना ए.पी.डी.आर.पी. जो विद्युत वितरण के क्षेत्र के पुनर्गठन की योजना है, जिसके अंतर्गत पुराने विद्युत तारों को बदलना, मुख्य लाईन को भूमिगत केबल में परिवर्तित करना, नये ट्रांसफार्मर लगाना आदि कार्य होने हैं, में इन शहरों को लेने का कष्ट करें। स्थानीय विद्युत द्वारा संभवतः इस योजना के प्रोजेक्ट को प्रस्तावित भी किया गया है।

इसी तरह से मेरे लोक सभा क्षेत्र के जनपद बाराबंका (उत्तर प्रदेश) के दो नगरों टाउनएरिया दरियाबाद और टिकैतनगर का भी प्रोजेक्ट बनवाने व योजना को स्वीकृत किया जाये।

(viii) Need to set up CGHS dispensaries in Madhav Puram and Shatabdi Nagar in Meerut Parliamentary Constituency, Uttar Pradesh

श्री राजेन्द्र अग्रवाल (मेरठ): मेरे लोक सभा क्षेत्र के अंतर्गत आने वाले जिला मेरठ में केन्द्रीय सरकार स्वास्थ्य योजना (सी.जी.एच.एस) की छः डिस्पेंसरियों की स्थापना स्वास्थ्य मंत्रालय द्वारा की गई है। उक्त डिस्पेंसरियां मेरठ में क्रमशः आबूलेन, सूरजकुंड रोड, मोहनपुरी, विजय नगर, लेखानगर एवं श्रद्धापुरी में स्थापित की गई हैं। उपरोक्त समस्त डिस्पेंसरियां एक दूसरे से एक से तीन किलोमीटर की परिधि में है तथा जिले में केवल एक छोरे अर्थात् बेगमपुल व मेरठ कैंट एरिया के आसपास स्थापित है। परिणामस्वरूप मेरठ के ऐसे क्षेत्रों में निवास करने वाले केन्द्रीय कर्मियों, जो कि इन डिस्पेंसरियों से एक से तीन किलोमीटर की परिधि अर्थात् बेगमपुल व मेरठ कैंट एरिया इत्यादि के लिए तो इनकी पहुंच सुलभ है जबकि ऐसे बहुत से केन्द्रीय कर्मचारी हैं जो इन डिस्पेंसरियों से लगभग आठ से दस किलोमीटर की दूरी पर स्थित बागपत रोड, किशनपुरा, मलियाना, रिठानी, शताब्दीनगर, गुप्ता कॉलोनी, श्रीराम काम्पलैक्स, सूर्या पैलेस, सरस्वती लोक, राजकमल एन्क्लेव, वेदव्यासपुरी, इन्द्रा कालोनी, परतापुर इत्यादि में निवास करते हैं। उक्त कालोनियों में निवास करने वाले केन्द्रीय कर्मियों को पूरा मेरठ शहर पार करके आठ से दस किलोमीटर दूर स्थित इन डिस्पेंसरियों में इलाज हेतु पहुंचना होता है तथा असुविधाओं का सामना करना पड़ता है। उक्त क्रम में सबसे ज्यादा खामियाजा वृद्धावस्था वाले सेवानिवृत्त केन्द्रीय कर्मचारियों को उठाना पड़ता है।

मैं आपके माध्यम से केन्द्र सरकार से अनुरोध करता हूं, उपरोक्तवर्णित कॉलोनियों में निवास करने वाले केन्द्रीय कर्मियों तथा अन्य लाभार्थियों की चिकित्सकीय जरूरतों को ध्यान में रखते हुए दो अतिरिक्त केन्द्रीय सरकार स्वास्थ्य योजना (सी.जी.एच.एस) डिस्पेंसरियों की स्थापना क्रमशः माधवपुरम व शताब्दीनगर कॉलोनियों में की जाये ताकि इन्हें चिकित्सा सेवा बिना किसी असुविधा व कठिनाई के सुलभ हो।

(ix) Need to ensure safety and security of workers living in 'Shramik Basti' in Naini Parliamentary Constituency, Allahabad

कुंवर रेवती रमन सिंह (इलाहाबाद): मेरे संसदीय निर्वाचन क्षेत्र नैनी इलाहाबाद में श्रमिक बस्ती की स्थापना केन्द्र एवं राज्य सरकार के सहयोग से 1950 में की गई थी। यहां पर कुल 1350 श्रमिक आवास हैं, परंतु यहां पर लगभग दस हजार लोग रह रहे हैं। सरकार चाहती है कि इनमें निवास करने वाले श्रमिकों को इन भवनों का स्वामित्व भी दिया जाये। पी.ए.सी. के लोग यहां के कई आवासों एवं पार्को में निवास कर रहे हैं। पी.ए.सी. के जवानों के रहने के कारण यहां के श्रमिकों को असुविधा हो रही है। श्रम विभाग के आदेश 24.02.94 व 21.02.05 द्वारा श्रमिक बस्ती के निवासियों को भवनों के स्वामित्व दिए जाने के आदेश भी पूर्व में दिए जा चुके हैं। परन्तु, आदेशों का अनुपालन नहीं हो पाया है। यहां के श्रमिकों ने अपने नाम से जल एवं बिजली कनेक्शन भी ले रखे हैं।

अतः केन्द्र सरकार से अनुरोध है कि इस मामले में तुरंत हस्तक्षेप कर उक्त श्रमिक बस्ती के निवासियों की समस्याओं का शीघ्र निदान करें।

(x) Need to undertake flood control measures to prevent annual floods in Uttar Pradesh

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): मैं इस नियम के तहत एक अति लोक महत्व के विषय में संसद को बताना चाहता हूँ कि उत्तर प्रदेश के पूर्वांचल के क्षेत्र प्रतिवर्ष बाढ़ की विभीषिका झेलते आ रहे हैं तथा इससे हजारों हेक्टेयर कृषि भूमि जलमग्न हो जाती है। इस बाढ़ के कारण प्रतिवर्ष किसानों की खड़ी फसल नष्ट हो जाती है तथा किसान को भारी नुकसान उठाना पड़ता है। यही नहीं किसानों के पशु जो उनकी आजीविका का एक साधन है कुछ तो बाढ़ में बह जाते हैं तथा कुछ बीमारी तथा चारे के वजह से मर जाते हैं।

मेरा सरकार से आग्रह है कि पूर्वांचल के प्रमुख नदियों जैसे घाघरा, राप्ती, बुढ़ी राप्ती, आमी, कुवानो इत्यादि नदियों के तटबंध की मरम्मत कराई जाये तथा कुछ तटबंध निर्माध कर बाढ़ से इस क्षेत्र की जनता को बचाया जाये तथा नई नहरों के द्वारा बाढ़ के पानी को उपयोगी कार्यों के लिए इस्तेमाल किया जाये। वर्षा का मौसम कुछ महीनों में दस्तक देने वाला है। अतः सरकार से मेरा आग्रह है कि इस अति लोक महत्व के मामले को तुरंत कार्यवाही कर आम जनता को होने वाली परेशानियों से निजात दिलाया जाये।

(xi) Need to re-open Sugar Mill at Hathua, district Gopalganj, Bihar

श्री पूर्णमासी राम (गोपालगंज): हमारा संसदीय क्षेत्र गोपालगंज गन्ना उत्पादन के क्षेत्र में अग्रणी स्थान रखता है। यहां गन्ना आधारित उद्योग के विकास की काफी संभावनाएं हैं। ऐसी स्थिति में गोपालगंज के हथुआ प्रखण्ड अंतर्गत पूर्व से स्थापित हथुआ चीनी मिल पिछले 15-20 वर्षों से बंद पड़ी है। इससे गन्ना उत्पादक किसानों को बड़े पैमाने पर आर्थिक क्षति हुई है। साथ ही मिल के हजारों कर्मचारी एवं मजदूर बेरोजगार हो गये हैं, जिससे उनके सामने जीवनयापन की समस्या खड़ी हो गई और आज वे दर-दर की ठोकरें खा रहे हैं।

मैं आपके माध्यम से माननीय मंत्री जी से मांग करना चाहूंगा कि इलाके के किसानों एवं मिल के बेरोजगार हुए कर्मचारियों एवं मजदूरों के हित में हथुआ चीनी मिल को केन्द्रीय हस्तक्षेप से खुलवाने का कष्ट करें।

(xii)Need to develop Colachel port in Kanyakumari, Tamil Nadu, as a major container port

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): Colachel is a minor port used mostly by fishing boats/vessels strategically located at the Southern tip of India in Kanyakumari District of Tamil Nadu,

As per the feasibility study, conducted by the State Government through different agencies, the economic potential for development of Colachel Port is very high. But due to insufficient funds, the State Government requested the Central Government to carry out the project of making this as a major container port. But the project is still pending with the Central Government.

By establishing a major container port there, much of the cargo that is trans-shipped (out of Colombo, Singapore and Dubai can be re-directed to Colachel, as such it would bring additional revenue to the State.

Moreover, it would create more employment opportunities for the people, both skilled and unskilled labour as well as help the region to develop economically.

On the basis of the above facts and for the greater interest of the people of Tamil Nadu as well as for our country, I would like to urge upon the Government to make Colachel a major container port.

(xiii) Need to allocate power to Orissa from Central Pool

SHRI B. MAHTAB (CUTTACK): In the year 2001 on persuasion of Ministry of Power, the State of Orissa surrendered 700 MW from its share allocation of the Central Sector generating stations with the understanding that it will be restored as and when the State would need it. Out of the surrendered share allocation of 700 MW only 200 MW has been restored in the meantime leaving a balance of 500 MW of restoration.

At present Orissa is facing a serious critical power deficit situation due to abnormal monsoon resulting in low reservoir level in hydro power stations. Besides, the thermal power stations are not able to deliver their full potential due to various factors viz., non-availability of coal, outages in NTPC, Talcher Unit and IB thermal Stations. The deficit of power in the State has gone to the extent of 500 MW on an average and 800 MW during peak hour. The situation has become so grim that Orissa Electricity Regulatory Commission has issued a protocol for power regulation during the load shedding of 4 hours.

Now, at this critical juncture, support from Central Government is essentially required to mitigate the power crisis of the State. I, therefore, urge upon the Government to allocate 300 MW power out of the unallocated share of the Central Sector generating stations in the eastern region.

(xiv) Need to take stringent action against persons indulging in the sale of expired drugs and putting the lives of patients at risk in Tamil Nadu

SHRI C. RAJENDRAN (CHENNAI SOUTH): I would like to bring to the notice of the Government the activities of unscrupulous elements operating in Tamil Nadu who collect expired drugs from the garbage dumping yard and divert them back to market for sale. Consumption of expired drugs is dangerous. The unscrupulous anti social elements are playing with the lives of the public. The modus operandi of these anti-social elements is to collect expired drugs and erase the manufacturing and expiry dates with chemicals, print them afresh and route them to the market for resale. This huge racket involves crores of rupees putting the lives of the people to untold misery. It is surprising since the medical shops are supposed to return such drugs to the manufacturers for disposal or destruction.

Hence, I request the Government to take stringent action against the culprits and if the medical shops are found to flout the rules, their licences should be cancelled.

(xv) Need to enhance the Minimum Support Price of Jute to Rs. 3000 per quintal and introduce new technology in the jute industry

SHRI NRIPENDRA NATH ROY (COOCH BEHAR): The Minimum Support Price (MSP) for the year 2009-2010 for Jute crop is Rs. 1400/- per quintal. But in ground reality the farmers of Cooch Behar & neighboring districts have spent at least Rs. 1875/- per quintal for farming. Due to which the farmers are under heavy debt. Further, no modern technology has been introduced in this industry for the last 50 years. The jute crop is the main cash crop of West Bengal. I, therefore, request Hon'ble Minister to fix the MSP for jute for the year 2010-2011 at Rs. 3000/- per quintal so that the farmers of West Bengal, Assam, Tripura & Bihar can earn something from jute farming. I also request the Hon'ble Minister to introduce new technology in this industry at the earliest.

14.03 hrs**RE: CONDUCT OF MEMBERS IN THE HOUSE**

श्रीमती सुषमा स्वराज (विदिशा): उपाध्यक्ष महोदय, कल दोपहर सदन में जो कुछ घटा, वह किसी भी तरह से उचित नहीं था। उस घटना से सदन की गरिमा घायल हुई है। लेकिन आज सुबह अध्यक्ष महोदय ने घटना का संज्ञान लेते हुए उस पर जो प्रतिक्रिया व्यक्त की है, उससे सदन की गरिमा बहाल हुई है। इसलिए मैं कामरेड बासुदेव आचार्य जी से अपनी ओर से यह अपील करना चाहूंगी कि सारी घटना के बाद इस मामले को समाप्त समझना चाहिए, इस विषय को समाप्त कर देना चाहिए और हम सबको इकट्ठे मिलकर सदन की कार्यवाही आगे चलानी चाहिए। यही हम सबके हित में है और यही उचित भी होगा।

श्री शरद यादव (मधेपुरा): उपाध्यक्ष जी, अभी सुषमा जी ने जो कहा, मैं मानता हूँ कि कल आपस में बहुत अप्रिय रिश्ता बना। अब बंदोपाध्याय जी भी हम लोगों के मित्र हैं। लेकिन स्पीकर महोदय ने कल की घटना की निंदा की है। मैं भी मानता हूँ कि बहुत मुद्दे हैं, जिन पर बहस करने के लिए सदन और देश बैचेन है। उन मुद्दों को बहस के अंदर लाना चाहिए। इसलिए मैं निवेदन करूंगा कि बासुदेव आचार्य जी इस बात को मानें। आप भूलो, बिसारो और आगे की सुध लो।

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष महोदय, नेता विरोधी दल और सरकार ने कह दिया है कि जो कुछ हुआ है, उसे खत्म किया जाये और बंदोपाध्याय जी और बासुदेव आचार्य जी के बीच एक अच्छा वातावरण बने। भले ही वे अलग-अलग दल के हैं, लेकिन इस सदन में पहले भी ऐसी घटनाएं बहुत बार हुई हैं। हमारे साथ भी हुई हैं। बहुत से साथी इसे जानते हैं। लेकिन अभी काफी महत्वपूर्ण विषय हैं। जनगणना के बारे में सदन में बहस होनी चाहिए। इसके अलावा और भी कई मुद्दे हैं जिन पर बहस होनी चाहिए, लेकिन समय कम है। इसलिए मेरा आपके माध्यम से सदन के सभी साथियों से अनुरोध है कि वे शांतिपूर्वक तरीके से सदन चलायें और जब हम जायें तो अंत भला करके जायें।

SHRI GURUDAS DASGUPTA (GHATAL): Sir, I also join my senior colleagues in saying that this Parliament represents the broad spectrum of the public opinion. There is bound to be serious difference of opinion; there is bound to be serious difference with regard to attitude towards problem that the nation is facing. In such a situation, we believe we should tolerate each other; we should respect each other; and we should maintain highest standard of dignity in the House. Considering the observation that has been made by the hon. Speaker, I think,

Comrade Basu Deb Acharia should find it reasonable to put an end to the matter once and for all.

DR. M. THAMBIDURAI (KARUR): Mr. Deputy-Speaker, Sir, yesterday this unpleasant incident took place. Whatever happened has happened. Due to the importance of the proceedings of the House, I would request Shri Basu Deb Acharia ji to accept the suggestion made by the Speaker of the House. The Speaker of the House has already observed that let it be closed, and I would request him to cooperate with us in conducting further proceedings of the House.

श्री लालू प्रसाद (सारण): उपाध्यक्ष महोदय, सदन को मालूम है, सुदीप जी को भी मालूम है, दादा को भी मालूम है, मैं इनके आगे बैठता हूँ, जो बात हुई, उसको दोहराने की आवश्यकता नहीं है। हम बसुदेव जी का आदर करते हैं, सीनियर नेता हैं हम लोगों के। जो फलदार वृक्ष होता है, वह दूसरों को खिलाता है। जो भी बात हुई, उन चीजों की चर्चा न करके, मेरी दादा से अपील है कि इनको माफ कर दें और बात को यहीं खत्म कर दें।

श्री दारा सिंह चौहान (घोसी): महोदय, कल से जो गतिरोध सदन में कायम है... (व्यवधान)

उपाध्यक्ष महोदय : आप सम्बद्ध कर लीजिए।

श्री दारा सिंह चौहान : सम्बद्ध ही कर रहा हूँ।

मैं बधाई देना चाहता हूँ कि जो प्रस्ताव लाया गया है, उसे अगर बसुदेव आचार्य जी ने मान लिया तो मैं समझता हूँ कि यह संसद और देश के हित में है। इसके लिए मैं उनको बधाई देता हूँ।

डॉ. रतन सिंह अजनाला (खडूर साहिब): महोदय, मेरे साथियों ने जो बातें कही हैं, मैं उनका समर्थन करता हूँ।

श्री नामा नागेश्वर राव (खम्माम): महोदय, कल सदन में जो घटना हुई है, वह नहीं होनी चाहिए थी। जो भी हुआ, अब आज के दिन मार्निंग में स्पीकर साहब ने जैसा बोला है, जो भी हुआ उसको माफ करते हुए, बसुदेव जी जिस प्रकार 9 टाइम्स एमपी बने हैं, सबसे सीनियर एमपी हैं, उसी प्रकार बड़े दिल से इस मामले को क्लोज करके सदन को आगे चलने के लिए कोआपरेट करें। काफी कंस्ट्रक्टिव सजेशनस और कंस्ट्रक्टिव व्युज आए हैं, उनके लिए इस इश्यू को यहां क्लोज करना चाहिए।

SHRI ARJUN CHARAN SETHI (BHADRAK): Mr. Deputy-Speaker, Madam Speaker has already observed in the morning that we are all here to observe the

precedents, the traditions of the House and also the dignity of the House. She has appealed to all of us that we should restrain ourselves while speaking and also while pointing out anything which is not nice and which will go against the dignity and decorum of the House.

So, I also, on behalf of my Party, Biju Janata Dal, would request Shri Basu Deb Acharia ji to accept the observation of Madam Speaker, and we should act in a manner which will not only enhance the decorum of the House but we should also follow the precedents as well as the traditions of the House.

With these words, I would like to appeal to my hon. friend, Shri Basu Deb Acharia to accept whatever Madam Speaker has observed in the morning.

DR. N. SIVAPRASAD (CHITTOOR): Sir, please allow me to speak. ...
(*Interruptions*)

उपाध्यक्ष महोदय : आप बैठ जाइए। इसे डिबेट का विषय नहीं बनाना चाहिए।

MR. DEPUTY-SPEAKER: Your leader has also already spoken.

DR. N. SIVAPRASAD : Sir, I am a new comer to this House. Please allow me to speak... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please sit down. Now, Shri Basu Deb Acharia.

SHRI BASU DEB ACHARIA (BANKURA): Mr. Deputy-Speaker, Sir, I am grateful to the hon. Speaker for the observation she has made today morning by disapproving the behaviour of the Member and also observed that the behaviour was unbecoming of a Member of the House.

In deference to the wishes expressed here by the leaders of various political parties, this chapter may be closed now, and normal functioning of the House can now be started.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, I may be given a chance to speak.

MR. DEPUTY-SPEAKER: The matter is over now. He has already said it.

... (*Interruptions*)



THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, he has a right to speak.

SHRI SUDIP BANDYOPADHYAY : I have a right to speak... (*Interruptions*)

SHRI DINESH TRIVEDI: He has a right to speak, because he is saying 'misbehaviour of the Member.' The Member has not misbehaved... (*Interruptions*)

SHRI BASU DEB ACHARIA : I referred to the observations of the Speaker. It is not my observation... (*Interruptions*) It is not my comment... (*Interruptions*)

SHRI DINESH TRIVEDI: On the contrary, they misbehaved... (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(*Interruptions*) ...*

SHRI SUDIP BANDYOPADHYAY : What I said in the morning was that 'if any of my comments are found to be unparliamentary in the proceedings, I am prepared to apologize to this House.'

SHRI BASU DEB ACHARIA : It is the ruling of the Speaker... (*Interruptions*)

MR. DEPUTY-SPEAKER: The Speaker has already ruled.

SHRI DINESH TRIVEDI: Why are they interrupting?... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : Sir, I fully accept the ruling of the Speaker, which she deliberated from the Chair. But nobody should try to score over it. I know the etiquette of parliamentary democratic system. I know how to behave on the floor of the House. I should not learn it from the CPI(M) political party as to how to behave on the floor of the House... (*Interruptions*)

I accept the ruling of the hon. Speaker.

SHRI BASU DEB ACHARIA : Why is he making such observations? It should not go on record... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please cooperate.

* Not recorded.

14.13 hrs.

DISCUSSION UNDER RULE 193

Need to lay down specific parameters for conducting the Census, 2011

MR DEPUTY-SPEAKER: The House shall now take up Discussion under Rule 193. Shri Ananth Kumar.

SHRI ANANTH KUMAR (BANGALORE SOUTH): Thank you very much, Sir, for giving me the opportunity to initiate the debate on Census, 2011. I am also very pleased that our hon. Home Minister, Shri P. Chidambaramji is present in the House, who is the architect of the National Population Register.

Sir, Census is a huge exercise. This exercise is being undertaken from the last 140 years. India is a Subcontinent with so many States, Union Territories, languages; and it is a Herculean task. This time the Census operations are being conducted by 25 lakh personnel. But there are many issues that the Government has to answer.

It was from the ramparts of the Red Fort, that the then Prime Minister Shri Atal Bihari Vajpayeeji in 2001 said: "There is a need for Multipurpose National Identity Card." He also said: "This is to stem the illegal migration." After that, within next two years, under the stewardship of the then Deputy Prime Minister and the Home Minister, Shri Advaniji, the Home Ministry and the Registrar General of India took up the pilot MNIC project. They selected 12 States, one Union Territory having 2,175 villages and 19 towns; and implemented this pilot project.

They also moved forward to have a National Register of Citizenship, according to the Citizenship Act and according to the rules framed in 2003. They went ahead for issuing national identity number, and the entire project was completed in 2008. I want to draw the attention of the hon. Home Minister that after 2008, since this pilot project was completed, till today the report has not been



published. The experiences have not been shared. The country has not been taken into confidence. Why it has been shelved?

Later, suddenly, in 2010 they started the National Population Register. I do not know from where they have got the legal sanctity for this National Population Register. Regarding this National Population Register, just after the Mumbai episode, terror attack, the project was conducted in the villages of the coastal areas. After conducting the pilot project in the coastal areas for the National Population Register (NPR), they had a protocol for conducting it in four different stages—one is in the villages; second, within one lakh population urban areas; third, 1-5 lakh population urban areas; and fourth, in 50 metropolitan areas where more than 10 lakh population is there.

I want to ask this question to the hon. Home Minister. Though it was started just after 26/11 Mumbai terror attack and only coastal area villages have been covered, why the second stage, third stage and the fourth stage have been shelved? Why there is no report of the pilot project of NPR which also covers 13 States? It also covers more than 2,500 villages.

Regarding the National Register of Citizenship, there is no report. Regarding the pilot project on NPR, there is no report. Now, suddenly, the Home Ministry and the RGI have taken up Census with NPR together. What is happening now in 2010 is actually not Census. This is house listing process. There are two stages to the Census. One is, first they do the house listing. Then in 2011, from 28th February, they conduct the Census. But somehow they have included this National Population Register exercise with the house listing process.

I want to bring this to the attention of this august House. Shri J.K. Bhatia, former RGI and Census Commissioner of India observed that “NPR was a good concept, which one should advocate and practise.” He, however, stated that the timing of NPR with Census could ruin both the operations. When you are conducting Census and NPR together, both are ruined. What is Census? Census is the demographic profile of the country, demographic statistics of the country. The

Citizenship Register and Multi-Identity Card of Citizenship is an empowerment of the citizens. NPR, that is, National Population Register is only a profile of the population. It is not the profile of the citizens. Therefore, these three are three different things.

There is a very important context. I want to quote from the Press Conference of hon. Home Minister Chidambaram-ji on March 4, 2010. He said: “There is a danger mostly in Indo-Bangla border. People cross over and get enumerated in NPR.” He also said: “Obviously any inflated enumeration will take place only in land border. We are talking about Indo-Myanmar border and Indo-Bangladesh border.” Later he went on to say: “Indo-Nepal border is also a porous border. Yes, there is some danger there too. We have to be cautious there too.” But, while saying all these things, he gave a clean chit by saying: “There is not a great danger along the border with Pakistan.”

I want to ask a straight question to the hon. Home Minister as to how come he came to this conclusion that there is no danger *vis-à-vis* Pakistan border. Danger is in Myanmar border; danger is in Bangladesh border; danger is in Nepal border; they are all porous; there is a huge infiltration, illegal immigration. But Indo-Pakistan border is safe – certificate given! He also knows the NPR is a step, is the exercise for the legitimization of the citizenship rights.

I want to make the context more clear. There are two books – one written by Zulfikar Ali Bhutto, former Prime Minister of India..... (*Interruptions*) Sorry, former Prime Minister of Pakistan. I beg a pardon. It was a slip of tongue. And Shri Sheikh Mujibur Rahman was the former Prime Minister of Bangladesh. Zulfikar Ali Bhutto in his book *Myths of Independence* wrote:

“It would be wrong that Kashmir is the only dispute that divides India and Pakistan, though, undoubtedly the most significant, one at least is nearly as important as the Kashmir dispute, that of Assam and some districts of India’s accession to East Pakistan. To these, Pakistan has very good claims.”

Shri Sheikh Mujibur Rahmah in his book *Eastern Pakistan, Its Population and Economics* observed:

“Because Eastern Pakistan must have sufficient land for its expansion and because Assam has abundant forest and mineral resources, coal, petroleum, etc., Eastern Pakistan must include Assam to be financially and economically strong.”

These are the visions of the erstwhile leaders of West and Eastern Pakistan. That being the case, there has been continuous infiltration and that infiltration has touched three crore people. Three crore Bangladeshis have entered India and they are full of Bengal, they are full of Assam, they are full of Bihar. Not only that, the Home Minister will also testify that there are instances and statistics with him to show that they have gone down south to the extent of Bangalore and Chennai. In the city of Delhi, it is said that more than 19 lakh Bangladeshis are there. Mumbai is a huge place, huge metropolitan where lakhs and lakhs of Bangladeshis are unfortunately residing.

What has happened to Assam? I was going through some statistics. Let us compare the voters of 2004 and the voters of 2005 in 24 districts. I do not want to go into the details. Take the number of voters in the districts of Kamrup, Nagam, Sonitpura, Lalibari, Dubri, Cachar, Dibrugarh, Barpeta, Darang to North Cachar. There is a 14.51 per cent increase in the number of voters in one year. If the total number of voters in these 24 Assembly segments is 1.49 crore, now it has become 1.71 crore; that is an increase of 14.51 lakh. We need to consider this. This is a very serious problem. The problem is so serious that there is a view, though the picture is very harsh, very dangerous, I want to draw the attention of our learned Home Minister to one point. If you cross the North Korean border illegally, you get 12 years of hard labour. If you cross the Iranian border illegally, you are detained indefinitely. If you cross the Afghan border illegally, you get shot. If you cross the Saudi Arabian border illegally, you will be jailed. If you cross the Chinese border illegally, you may never be heard again. If you cross the

Venezuelan border illegally, you will be branded a spy and your fate will be sealed. If you cross the Cuban border illegally, you will be thrown into political prison to rot. If you enter Britain illegally, you will be arrested, prosecuted and sent to prison and deported.

But, hon. Home Minister, if you illegally cross the Indian border, unfortunately, you get ration card, voter identification, passport, Haz subsidy, driver's licence, identity card, job reservation, special privileges, credit cards, subsidised rent, loan to buy a house, free education and one day he may get elected for Lok Sabha and sit next to you as a Minister of this UPA Government. ... *(Interruptions)* This is the situation. ... *(Interruptions)*

SHRI N.S.V. CHITTHAN (DINDIGUL): Sir, what is this? It is not correct. ... *(Interruptions)*

MR. DEPUTY-SPEAKER : Please take your seat. Please maintain silence. Let him complete. When you get a chance to speak, you may speak.

... *(Interruptions)*

SHRI ANANTH KUMAR: Sir, the hon. Home Minister can respond. But this is the situation. ... *(Interruptions)* No, it will be in this term only. ... *(Interruptions)*

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I thought he started the debate well. I am very carefully listening to him. This kind of rhetoric does not take us anywhere. Please remember that all this did not happen only until 1998 and again resumed after 2004. If what you say is true, are you saying that between 1998 and 2004 not one person infiltrated into India, not one person got a ration card? This rhetoric does not take you anywhere. ... *(Interruptions)*

SHRI ANANTH KUMAR : Sir, I want to remind the hon. Home Minister one thing. I agree that it has been a continuous process. The infiltration has been a continuous process. ... *(Interruptions)*

SHRI P. CHIDAMBARAM : We need suggestions from you.

SHRI ANANTH KUMAR : But, to stem the rot, to stem the infiltration and illegal immigration, Shri Atal Bihari Vajpayeeji, when he was the Prime Minister of India, said – we want a national register of citizenship, not a national register of population. Anybody, everybody residing in India can be enlisted; may be a foreigner, who is residing only for a short period of twelve months in the villages of Assam, in the villages of Bengal and in the villages of Bihar and in any part of the country. ... (*Interruptions*)

MR. DEPUTY-SPEAKER : Please do not disturb the hon. Member.

SHRI ANANTH KUMAR : They become part of the national population register. Their citizenship is not verified. But, whereas, Atal Bihari Vajpayeeji and NDA Government said – only citizens of this country will reside; if at all others will come to this country, they come through due immigration process with passport and visa. Without visa and passport, no foreigner can enter India and stay in India. But, whereas, you are agreeing to a proposition; you are conducting an exercise wherein, through the national population register, that anybody who can register himself into that register can get the citizen rights; get into the voters' list, get into the ration card and contest elections also. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please sit down. Do not disturb him.

... (*Interruptions*)

SHRI ANANTH KUMAR : Sir, I want to draw the attention of the entire House to a very famous case law – Sarbananda Sonowal *versus* Union of India. Hon. Supreme Court discussed its thoughts regarding growing threat in the landmark judgement of this case. I want to draw the attention of this august House to what the hon. Supreme Court said. The Apex Court held:

“The report of the Governor, the affidavits and other material on record show that millions of Bangladeshi nationals have illegally crossed the international border

श्री लालू प्रसाद (सारण): उपाध्यक्ष महोदय, मैं व्यवस्था के प्रश्न पर खड़ा हुआ हूँ।

श्री अनंत कुमार : कौन से रुल्स के तहत आप व्यवस्था का प्रश्न उठा रहे हैं।

उपाध्यक्ष महोदय : आप उन्हें बोलने दीजिए, वह खत्म कर रहे हैं। जब आपका समय आयेगा, तब आप बोलियेगा।

...(व्यवधान)

श्री लालू प्रसाद : मेरा व्यवस्था का प्रश्न यह है कि यह अपनी पार्टी के एजेंडा पर चर्चा कर रहे हैं...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): क्या आपकी पार्टी के एजेंडा पर चर्चा करेंगे?...(व्यवधान)

श्री लालू प्रसाद : यहां इश्यु यह है कि जो जनगणना हो रही है, वह बैकवर्ड क्लासेज सिटीजन ऑफ इंडिया ऑफ शेड्यूल्ड कास्ट्स एंड शेड्यूल्ड ट्राइब्स के रिजर्वेशन पर जनगणना हो रही है। यह बंगलादेश, पाकिस्तान के लिए अलग से टाइम निर्धारित कीजिए। इर्रिलेवेन्ट बात हो रही है।

उपाध्यक्ष महोदय : अब आप बैठ जाइये।

श्री अनंत कुमार : उपाध्यक्ष जी, मैं नेशनल एजेंडा के बारे में बात कर रहा हूं। लालू जी को बिहार की जनता ने छुट्टी करके यहां भिजवाया है। मुझे लोग पूछते हैं कि यदि लालू जी की यहां से भी छुट्टी हो जायेगी तो वह कहां जायेंगे? मैं कहता हूं कि ...* हम पिछड़े वर्गों के बारे में, ओबीसी के बारे में भी बोलने वाले हैं। लेकिन यह एक राष्ट्रीय मुद्दा है। ...(व्यवधान)

उपाध्यक्ष महोदय : यह रिकार्ड में नहीं जायेगा।

...(व्यवधान) **

MR. DEPUTY-SPEAKER: Please address the Chair.

... (Interruptions)

* Not recorded as ordered by the Chair.

** Not recorded.

SHRI ANANTH KUMAR : Sir, in this case, the Apex Court held and I quote:

“The report of the Governor, the affidavits and other material on record show that millions of Bangladeshi nationals have illegally crossed the international border and have occupied vast tracts of land like "Char land" barren or cultivable land, forest area and have taken possession of the same in the State of Assam. Their willingness to work at low wages has deprived Indian citizens and specially people in Assam of employment opportunities. This, as stated in the Governor's report, has led to insurgency in Assam. Insurgency is undoubtedly a serious form of internal disturbance which causes grave threat to the life of people, creates panic situation and also hampers the growth and economic prosperity of the State of Assam though it possesses vast natural resources.

This being the situation there can be no manner of doubt that the State of Assam is facing "external aggression and internal disturbance" on account of large scale illegal migration of Bangladeshi nationals.”

Sir, I want to draw the attention of the hon. Home Minister to this. It is a matter of external aggression as well as internal disturbance.

Sir, the question then is this. What is the thing that we are going to use to set right the whole thing? What are the correctives? The census is only demographic profiling, but what we wanted and what we professed during our period under the NDA was this. We said that we require a National Register of Citizens and we do not require a National Register of Population. ... (Interruptions) We require a multi-purpose identity card of citizens and not unique identity card for the people who reside only for 12 months and who are enlisted and enumerated only in the population register. ... (Interruptions)

Sir, I now want to come to the form that they are giving to the enumerators to fill this National Population Register (NPR). In that form, they have had one column, which says ‘nationality as declared’. The basic question is ‘nationality as declared’ or ‘as determined’. Nationality cannot be ‘as declared’. There is a huge danger of saying ‘nationality as declared’. It means that anybody coming into the

country and residing in the country -- be it Bangladeshi, Pakistani, Nepalese, any person and any terrorist for that matter -- can declare themselves or come and register themselves through the enumerator that they are part of the NPR, and they will also get unique identity number and unique identity card. How are you going to check it?

The procedure laid down by the NPR protocol is this. When I read the guidelines to the enumerator, it is written that you do not ask questions to the person who gives the nationality. You just ask him what is your nationality, and you do not argue with him and you do not cross-question him. Whatever he says, you just enlist it and enumerate it. This is the guideline. Where is the verification? The method of verification is so funny. Once the NPR is prepared for a village, then it will be pasted in the *Gram Thana* ... (*Interruptions*) This is a very important aspect. It will be pasted in the public place of that village and if somebody has an objection, then he can file an objection. Who will file the objection when out of 500 families or 1,000 population of an Assamese village, which is fully infested by Bangladeshis, 100 per cent people who are residing there are Bangladeshis? Who will go and file an objection where 60 per cent are Bangladeshis or 60 per cent are coming from across the border? ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please wind-up your speech.

... (*Interruptions*)

SHRI ANANTH KUMAR : I will take some more time. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: You have got one more speaker to speak from your Party.

(*Interruptions*)

श्री लालू प्रसाद (सारण): यह... * का एजेंडा है... (व्यवधान)

उपाध्यक्ष महोदय : यह रिकॉर्ड में नहीं जाएगा। आप बैठ जाइये।

श्री अनंत कुमार : लालू जी, यह ... * का एजेंडा नहीं है, यह पूरे भारत का एजेंडा है। यह राष्ट्रवादी एजेंडा है। ... (व्यवधान) लालू जी, आपका ... एजेंडा है। लालू जी, पहले आप यह तय करिये कि आप भारत के साथ हैं , बांग्लादेश के साथ हैं, आप भारत के साथ हैं या पाकिस्तान के साथ हैं? हम सीना तानकर कहेंगे कि हम भारतीय जनता पार्टी वाले... (व्यवधान). एन.डी.ए. केवल हिन्दुस्तान के साथ हैं, पाकिस्तान के साथ नहीं हैं।

... (Interruptions)

MR. DEPUTY-SPEAKER: Please address the Chair.

श्री अनंत कुमार (बंगलौर दक्षिण): हम बांग्लादेश के साथ नहीं हैं, हम घुसपैठियों के साथ नहीं हैं। हम इल्लीगल इमीग्रेशन के साथ नहीं हैं। हम वोट बैंक पॉलिटिक्स के साथ नहीं हैं, हम डिविसिव पॉलिटिक्स के साथ नहीं हैं। (व्यवधान) ** हम तैयार नहीं हैं... (व्यवधान) आप देश के साथ..... ** कर रहे हैं।... ** आप वोट बैंक की पॉलिटिक्स कर रहे हैं।... (व्यवधान)

MR. DEPUTY-SPEAKER: Please do not use that word.

... (Interruptions)

MR. DEPUTY-SPEAKER: Please address the Chair. Do not listen to them.

... (Interruptions)

SHRI ANANTH KUMAR : I am addressing you, hon. Deputy-Speaker, Sir. This country has to decide that we are against terrorism, we are against anti-India terrorist activities, we are against infiltration into India, we are against any war, and we are against any silent invasion of India.

I am really feeling sad today. This House should not get divided because of people like Shri Lalu Prasad Yadav. This House should be unanimous. This House should say that we are with India, we are with Hindustan, we are against internal or external aggression against India, we are against silent invasion of India and that we are against the infiltrators. They should not be able to ... (Interruptions)

* Not recorded.

** Not recorded as ordered by the Chair.

MR. DEPUTY-SPEAKER: Please conclude.

... (Interruptions)

श्री लालू प्रसाद : महोदय, ये क्या बात कर रहे हैं?... (व्यवधान) तुम हमें सर्टिफिकेट दोगे। यह क्या बोल रहे हैं?... (व्यवधान)

श्री अनंत कुमार : हम जो कह रहे हैं, हक से कह रहे हैं, अधिकार से कह रहे हैं। आप क्या कर रहे हो?... (व्यवधान)

उपाध्यक्ष महोदय : हो गया, आप लोग बैठ जाइये। कृपया बैठ जाइये।

... (व्यवधान)

श्री अनंत कुमार : हम जरूर बोलेंगे, हम भारत के पक्ष में बोलेंगे, हम हिन्दुस्तान के पक्ष में बोलेंगे, हम भारत की सुरक्षा के पक्ष में बोलेंगे।... (व्यवधान)

उपाध्यक्ष महोदय : लालू जी, आप पुराने आदमी हैं, बैठ जाइये।

... (व्यवधान)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions) ... *

उपाध्यक्ष महोदय : रघुवंश जी आप पुराने आदमी हैं, बैठ जाइये।

... (व्यवधान)

उपाध्यक्ष महोदय : आप लोग बैठ जाइये।

... (व्यवधान)

उपाध्यक्ष महोदय : हो गया, कृपया बैठ जाइये।

... (व्यवधान)

उपाध्यक्ष महोदय : आप लोग सभी सीनियर आदमी हैं, कृपया बैठ जाइये।

... (व्यवधान)

उपाध्यक्ष महोदय : हो गया, आप सभी लोग बहुत पुराने मेंबर हैं, आप लोग बैठ जाइये।

... (व्यवधान)

* Not recorded.

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.30 p.m.

14.44 hrs

*The Lok Sabha then adjourned till thirty minutes past
Fifteen of the Clock.*



15.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes past Fifteen of the Clock

(Dr. M. Thambidurai *in the Chair*)

...(व्यवधान)

DISCUSSION UNDER RULE 193**Need to lay down specific parameters for conducting the Census, 2011 –
Contd.**

MR. CHAIRMAN: Please take your seat. Please wait.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*) ...*

MR. CHAIRMAN: First, you please take your seat.

... (*Interruptions*)

MR. CHAIRMAN: I have called Shri Ananth Kumar.

... (*Interruptions*)

श्री अनंत कुमार : सभापति जी, मैंने सदन की गरिमा को गिराने वाली कोई बात नहीं कही। ... (व्यवधान)
मैंने ... और ... इन दोनों शब्दों का इस्तेमाल किया है, लेकिन उसका परिप्रेक्ष्य अलग था। जो बंगलादेशियों का साथ दे रहे हैं, जो पाकिस्तान और पाकिस्तान के आतंकवादियों का साथ दे रहे हैं, जो भारत विरोधियों का साथ दे रहे हैं, वे ... हैं और ... हैं। ... (व्यवधान) मैं इतना ही कहना चाहता हूँ कि इस सदन में यह भी तय होना चाहिए कि क्या हम भारत के साथ हैं, हिन्दुस्तान के साथ हैं, देश के साथ हैं या देश के ... के साथ हैं, यह भी पहले तय होना चाहिए। हम पाकिस्तान के साथ हैं या बंगलादेश के साथ हैं, यह भी तय होना चाहिए। ... (व्यवधान)

MR. CHAIRMAN: First, let him speak. Then I will call you.

... (*Interruptions*)

MR. CHAIRMAN: I have called Shri Sharad Yadav to speak.

... (*Interruptions*)

MR. CHAIRMAN: Dr. Raghuvansh Prasad Singh, please take your seat.

* Not recorded.

... (Interruptions)

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, यह सदन हम लोगों ने कास्ट सैन्सस के मुद्दे पर बंद किया था। जिस तरह से बहस हो रही है, उसमें तनाव हुआ। मैं अफसोस से कहूँगा, मैंने सुषमा जी से कहा कि मैंने भी ऐसा महसूस किया कि ... शब्द का इस्तेमाल ... (व्यवधान) उसके लिए प्रोसीडिंग्ज़ बुलाई जा रही है। मैं आपसे यही निवेदन करूँगा कि यदि इन्होंने ... कहा है तो यह ठीक शब्द नहीं था। इसको वापस करना चाहिए। यदि नहीं कहा है तो आप रिकार्ड में देख लीजिए। यदि यह रिकार्ड में नहीं है तो फिर बात अलग है। लेकिन बहुत लोगों ने सुना। ... (व्यवधान) इसलिए इसका समाधान यह है कि... (व्यवधान) कोई बड़ी बात नहीं कि उनसे गुस्से में निकल गया हो, लेकिन इसको बदलना चाहिए। ... (व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): हमें बोलने दीजिए। सभापति जी, हम नहीं कह सकते हैं कि कार्यवाही में क्या लिखा गया है। हम विश्वास तो करते हैं लेकिन पूरा सदन बैठा है, सच्चाई के साथ दिल पर हाथ रखें, लालू जी के लिए कहा, जब उन्होंने सही टोका-टाकी की कि आप किस पर बोल रहे हैं, बहस हो रही है जनगणना पर और बोल रहे हैं बंगलादेश, पाकिस्तान और हिन्दुस्तान के बारे में... (व्यवधान) आपसे ज्यादा शोर मचाने वाले हम हैं, आपकी चर्चा का पता नहीं चलेगा, क्या बात करते हैं। इसलिए शांति से सुनिए... (व्यवधान)

MR. CHAIRMAN: Please listen. Then you can react.

... (Interruptions)

श्री मुलायम सिंह यादव : इसलिए मैं कहना चाहता हूँ कि जो कहा गया है, लालू जी ने कहा, मैंने भी कहा, क्या बोला है। लेकिन माननीय सदस्य ने गुस्से में आकर क्या कहा, कैसे कहा, लेकिन माननीय सदस्य ने ... सीधा इशारा करके लालू जी की तरफ कहा। कोई कुछ कहता रहे। ... (व्यवधान) और इसे दोहराया है और दोहराकर कहा है। अगर इस पर बहस हो जाए तो सदन में ये बेनकाब हो जाएंगे कि कौन क्या है, सन् 1942 में क्या किया है, कब-कब क्या किया है, पूरा इतिहास भरा पड़ा है।

आजादी की लड़ाई का पूरा इतिहास भरा पड़ा है।

MR. CHAIRMAN : Please take your seat. Please listen to what he says.

SHRI GURUDAS DASGUPTA (GHATAL): Sir, I am deeply pained by the use of a word which should not have been used. We are discussing census. While discussing census, let us keep within the parameters. No question comes who is with Pakistan; no question comes who is with the anti-nationals. This is outside the orbit of the discussion. Somehow, these words have been dragged in in order

to malign somebody in the House. This is unacceptable. I am requesting my friend Shri Ananth Kumar to kindly withdraw these words and keep the dignity of the House.... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, in my deliberation yesterday, I did not utter any single word which was supposed to be expunged.... (*Interruptions*)

In the morning, Dr. Murli Manohar Joshi, in his deliberation said that such things have never happened and such an insult to the House has never happened in this House. What happened today? Shri Lalu ji is a senior Member. The way he was targeted, the way he has been painted as an ..., is totally to be expunged. We also feel that if these are included, if these are there in the proceedings, if these are established in the proceedings, only then he should apologise for this.... (*Interruptions*) There is a difference. I challenge that if there is any version in my speech which is objectionable, I will also apologise but there was not a single word. But here it has been admitted.

SHRI LALU PRASAD : Everybody has heard it.... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY: Yes, everybody has heard it. So, there cannot be any alternative but he has to apologise for that. I would better request the hon. Speaker Shrimati Meira Kumar to make her observation tomorrow when the Session will start as she gave her ruling today.

MR. CHAIRMAN: That is good. Already, what he has said is there.

... (*Interruptions*)

MR. CHAIRMAN: Shri Ananth Kumar, you can proceed.

... (*Interruptions*)

MR. CHAIRMAN: We can go through the proceedings and see that. Already, hon. Members have said about it. Good suggestions have been made.

... (*Interruptions*)

SHRI RAJ BABBAR (FIROZABAD): It is not that I am reacting to the word ... that he used. It is people like him who think like this. We are not going to tolerate this.... (*Interruptions*)

MR. CHAIRMAN: Please take your seat. Please try to conclude. Do not precipitate the matter. Already, the hon. Members have expressed their views.

श्री राज बब्बर : यह तो ... (व्यवधान) राष्ट्रप्रेम की क्या परिभाषा है।... (व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*) ... *

MR. CHAIRMAN: Shri Ananth Kumar, you can proceed. Please take your seat.

... (*Interruptions*)

MR. CHAIRMAN: What he said will not go on record. I am not permitting it. Nothing will go on record. Let Shri Ananth Kumar proceed.

(*Interruptions*) ... *

MR. CHAIRMAN: Hon. Members, please take your seat.

... (*Interruptions*)

MR. CHAIRMAN : Please take your seat.

... (*Interruptions*)

MR. CHAIRMAN : Hon. Members, please take your seats.

... (*Interruptions*)

MR. CHAIRMAN : Nothing will go on record.



(*Interruptions*) ... *

श्री अनंत कुमार : सभापति जी, माफी मांगने का कोई इश्यू ही नहीं है। ... (व्यवधान) सदन की मर्यादा का कोई हनन हमने नहीं किया है, यदि किया है, तो माननीय सांसदों ने टोकाटोकी कर के हनन करने की कोशिश की है। ... (व्यवधान)

सभापति महोदय, ... या ... शब्द अनपार्लियामेंट शब्द नहीं हैं। ... (व्यवधान) हम रघुवंश प्रसाद सिंह जी से कुछ सीखना नहीं चाहते हैं। ... (व्यवधान)

MR. CHAIRMAN : I have already said that records will be verified. If there are any words which are affecting the feelings of other Members, it will be looked into.

... (Interruptions)

श्री अनंत कुमार : सभापति जी, हमने यह कहा कि श्री लालू प्रसाद जी, ... का एजेंडा नहीं है, यहां पूरे हिन्दुस्तान का, पूरे भारत का एजेंडा है। लालू जी, पहले आप यह तय करिए कि आप भारत के साथ हैं, बांग्लादेश के साथ हैं या पाकिस्तान के साथ हैं? ... (व्यवधान) हम हिन्दुस्तान के साथ हैं। हमने यह कहा ... (व्यवधान) इसमें आपत्ति क्या है, इसमें गलती क्या है? ... (व्यवधान) हम समझते हैं कि हम सब हिन्दुस्तान के साथ हैं! ... (व्यवधान)

MR. CHAIRMAN : The House stands adjourned to meet again after one hour.

15.44 hrs

*The Lok Sabha then adjourned till forty-four minutes
past Sixteen of the Clock.*



16.44 hrs.

The Lok Sabha re-assembled at Forty Four Minutes past Sixteen of the Clock

(Shrimati Sumitra Mahajan in the Chair)

... (व्यवधान)

DISCUSSION UNDER RULE 193

**Need to lay down specific parameters for conducting the Census, 2011 –
Contd.**

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदया, माफी मांगने का क्या हुआ? ... (व्यवधान)

सभापति महोदया : श्री अनंत कुमार।

... (व्यवधान)

सभापति महोदया : आप अपनी जगह पर बैठिए।

... (व्यवधान)

SHRI ANANTH KUMAR : I would like to bring one thing to the kind notice of the hon. Home Minister – they have circulated one NPR schedule; in that NPR schedule, it is very clearly said that it has declined. My only submission is this. ...

(Interruptions)

सभापति महोदया : आप अपनी जगह पर जाइए।

... (व्यवधान)

सभापति महोदया : हम वह देखकर बाद बाद में बतायेंगे। आप अपनी जगह पर बैठिए।

... (व्यवधान)

सभापति महोदया : हम देखकर बतायेंगे।

... (व्यवधान)

सभापति महोदया : चेयर देखने के बाद ही कोई डिजीजन ले सकेगा।

... (व्यवधान)

सभापति महोदया : आप अपनी जगह पर बैठिए।

... (व्यवधान)

सभापति महोदया : अनंत कुमार जी, आप आगे बोलिए।

... (व्यवधान)

SHRI ANANTH KUMAR : I have not yielded. मैं यील्ड नहीं कर रहा हूं। ... (व्यवधान)

सभापति महोदया : प्लीज आप बैठ जाइए।

... (व्यवधान)

सभापति महोदया : हर कोई नहीं बोलेगा।

... (व्यवधान)

सभापति महोदया : कुछ रिकार्ड में नहीं जाएगा।

(Interruptions) ... *

श्री अनंत कुमार : मैं यील्ड नहीं कर रहा हूं।... (व्यवधान)

सभापति महोदया : हर कोई उठकर नहीं बोलेगा।

... (व्यवधान)

सभापति महोदय : आप बैठ जाइए। इस बारे में हम प्रोसीडिंग देखने के बाद निर्णय लेंगे।

... (व्यवधान)

MADAM CHAIRMAN: Nothing will go on record.

(Interruptions) ... *

MADAM CHAIRMAN: The House stands adjourned to meet tomorrow at 1100 a.m.

16.46 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, May 6, 2010/Vaisakha 16, 1932 (Saka).*



* Not recorded.